

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 146 of 2011**

**Dated: 3<sup>rd</sup> February, 2012.**

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**Shree Krishna Captive Energy  
P. Ltd.**

....

**Appellant (s)**

**Versus**

**Haryana Vidyut Prasaran Nigam  
Ltd. & Ors.**

...

**Respondent(s)**

**Counsel for the Appellant(s) : Ms. Radhika Kolluru**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan &  
Ms. Swapna Seshadri for R-1.**

**ORDER**

Heard the learned counsel for the parties. Parties are directed to file their respective written note of arguments by 28<sup>th</sup> February, 2012 upon prior exchanging the copy with each other.

Post the matter for reporting compliance on **28<sup>th</sup> February, 2012.**

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**